

(a) whether Government/Prasar Bharati have reviewed the contents, quality and popularity including TRPs of the programmes being telecast by Doordarshan during the last five years;

(b) if so, the details thereof; and

(c) the steps being taken to face the competition from private channels so far and the steps being taken in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Yes, Sir. Prasar Bharati has informed that the review of contents, quality and popularity including Television Rating Points (TRPs) of programmes is a continuous process and Doordarshan is doing it from time to time. Doordarshan has set up a professional Data Analysis Unit as per the decision of Prasar Bharati Board to analyse the popularity of its programmes.

(c) Prasar Bharati has informed that Doordarshan does not compete with private channels as its primary mandate is public service broadcasting. However, Doordarshan continuously reviews the quality of programmes telecast on its various channels to further improve the content and technical quality of the transmission.

#### **Newspapers/periodicals registered in Tamil Nadu**

725. SHRIMATI VASANTHI STANLEY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of newspapers/periodicals registered in Tamil Nadu;

(b) how many titles had been granted and rejected and grounds for their rejection during the last three years; and

(c) whether Government proposes to open branch offices of the Registrar of Newspapers for India (RNI) in different States and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) RNI has registered a total of 5252 (526 newspapers and 4726 periodicals) publications in Tamil Nadu till 31.3.2013.

(b) (i) Detail of titles verified and rejected by RNI for the State of Tamil Nadu during the last three years is as under:

Year	Granted/Verified	Rejected
2010-2011	7043	8416
2011-2012	8928	8229
2012-2013	13571	6659

(ii) The proposed titles have been rejected in terms of clause 6 of the Press and Registration of Books (PRB) Act, 1867, which provides grounds for rejection of proposed publications as they bear a title which is the same as, or similar to, that of any other newspaper published either in the same language or in the same State.

(c) At present there is no such proposal, to open branch offices of RNI in different States.

#### **Increase in FDI in media industry**

726. SHRIMATI GUNDU SUDHARANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Ministry has recommended for 100 per cent FDI in the media industry on case-to-case basis;

(b) whether it is also a fact that the cap of 26 per cent is proposed to be raised to 49 per cent through automatic route;

(c) if so, the details of (a) and (b) above; and

(d) whether any consultations have been held with Telecom Regulatory Authority of India (TRAI) in this regard and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (d) A proposal was received in this Ministry from the Ministry of Finance through Department of Industrial Policy and Promotion (DIPP) regarding enhancement of FDI caps in various sectors including broadcasting and print media for the comments of this Ministry. This Ministry had sought recommendations of the Telecom Regulatory Authority of India (TRAI) and Press Council of India (PCI) on the proposal relating to the broadcasting sector and print media respectively. TRAI has since furnished its recommendations for the broadcasting sector on 22.08.2013 that are available on its website [www.trai.gov.in](http://www.trai.gov.in). As regards print media, PCI has furnished its comments. A statement showing existing FDI limits, proposal of Ministry of Finance and TRAI/PCI's recommendations/ comments with regard to various segments of broadcasting sector and print media is given in Statement (*See* below). Review of FDI Policy is however a consistent and continuous process.